

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 201- IA 609 of 2021
ITEM No 202- IA 759 of 2021
In
CP(IB) 686 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mohit Minerals Ltd

.....Applicant

V/s

Nidhi Impotrade Pvt Ltd

.....Respondent

Order delivered on ..20/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP

: Mr. Arjun Padhiyar, Adv.

: Mr. Chetan Patel, IP for Nidhi Impotrade Pvt. Ltd.

For the Respondent

: Mr. Vishal Dave, Adv. a/w. Ms. Pragati Tiwari, Adv.

ORDER

IA 609 of 2021

Pleadings are complete.

Learned Counsel for the applicant RP states that he received a message yesterday from the Learned Counsel for respondent no. 1 stating that he may not be able to appear due to his personal difficulty and requested him not to seek adjournment.

List on 15.02.2023.

IA 759 of 2021

Application is filed by RP under Section 30 r.w. 31 of IBC, 2016 for approval of Resolution Plan. Learned Counsel for the RP states that Learned Counsel Mr. Suriya Prakash narayana, who is appearing for suspended management, who is objecting

to the Plan, has requested and intimated him that he will not be able to remain present due to personal difficulty and further requested him to seek adjournment.

Learned Counsel Ms. Divya Papaiyawala also appeared and stated that Mr. Suriya Prakash narayana is unable to appear and requests to defer the hearing.

List on 15.02.2023.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**